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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 891-L.—27th July, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 31 of 2017

**THE WEST BENGAL SCHEDULED CASTES AND
SCHEDULED TRIBES (IDENTIFICATION)
(AMENDMENT) BILL, 2017.**

A

BILL

*to amend the West Bengal Scheduled Castes and Scheduled Tribes
(Identification) Act, 1994.*

WHEREAS it is expedient to amend the West Bengal Scheduled Castes and Scheduled Tribes (Identification) Act, 1994, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XXXVII of 1994.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the West Bengal Scheduled Castes and Scheduled Tribes (Identification) (Amendment) Act, 2017.

*The West Bengal Scheduled Castes and Scheduled Tribes
(Identification) (Amendment) Bill, 2017.*

(Clauses 2,3.)

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 5 of West
Ben. Act XXXVII
of 1994.

2. In section 5 of the West Bengal Scheduled Castes and Scheduled Tribes (Identification) Act, 1994 (hereinafter referred to as the principal Act), after clause (b), the following clause shall be inserted:—

“(c) in Bidhannagar Municipal Corporation area not included in clause (a), by the Sub-divisional Officer of the Bidhannagar sub-division.”.

Amendment of
section 8A.

3. In section 8A,—

(1) in sub-section (1), for the words and figure “in whose favour a certificate is issued under section 5”, the words and figures “in whose favour a certificate is issued under section 5 including a case where a caste certificate has been cancelled, impounded or revoked by the issuing authority under section 9”, shall be substituted;

(2) in sub-section (3),—

(a) in clause (a), for the words and figure “a certificate is issued under section 5”, the words and figures “a certificate is issued under section 5 including a case where a caste certificate has been cancelled, impounded or revoked by the issuing authority under section 9”, shall be substituted;

(b) for clause (c), the following clause shall be substituted:—

“(c) on its own or on receipt of information, to make an inquiry in connection with the contravention of any provision of this Act including any act of contravention by the issuing authority in respect of issuing, rejecting or cancelling caste certificate;”.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the West Bengal Scheduled Castes and Scheduled Tribes (Identification) Act, 1994 (hereinafter referred to as the said Act), with a view to expanding the scope of the said Act and to mitigate the grievances of the reserved community smoothly, in the public interest, by way of—

(a) amending section 5 of the said Act, in order to specifying the Sub-divisional Officer of Bidhannagar sub-division as the Caste Certificate issuing authority, in respect of the Bidhannagar Municipal Corporation area; and

*The West Bengal Scheduled Castes and Scheduled Tribes
(Identification) (Amendment) Bill, 2017.*

- (b) amending section 8A of the said Act, in order to including cases where caste certificate has been cancelled, impounded or revoked by the issuing authority within the scope of verification by the scrutiny committee.
- 2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA:
The 25th July, 2017.

CHURAMANI MAHATA,
Member-in-Charge.

By order of the Governor,
MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*